

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 202
CP-435/241-242/PB/2018
CA-165/2020

IN THE MATTER OF:

Ritika ... **Applicant/Petitioner**

Versus

Enovus Healthcare Pvt. Ltd. ... **Respondent**

Under Section: 241-242 of Comp. Act

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CP-165/2020: Ld. Counsel for the Respondent No. 1 submitted that since the husband of the Petitioner is promoter/director qua company which is having competitor with Respondent No. 1 on the market, the said Respondent is willing to pay the petitioner, the price of her shares, if she is willing to accept the same and take exodus from the list of shareholders of the Respondent No. 1. Confronted with the plea, the Ld. Counsel for the Petitioner seeks adjournment to take instructions from his client qua the proposal. Ld. Counsel for the Petitioner to report the instructions from the Petitioner. In the meantime, both the parties would suggest also the names of the Chartered Accountant/Valuator, whom they may prefer to be appointed as Valuator for the purpose of doing the valuation of the shares. The stand taken on behalf of the Respondent No. 1 i.e. husband of the Petitioner is promoter/director qua competitor company is disputed by the Ld. Counsel for the Petitioner. List on 16.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)